Serial Date of action (if any) Order with Signature No. of Order taken on Order Order 29.10
This Cays is adjung one

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Tilid in the mean trong. Ve et Chrison 8.11.88 In this case the petitioner had been imposed with a penalty of compulsory retirement resulting from a disciplinary inquiry. Thematter was carried Board by the petitioner by way to the Railway of representation and it was toldto us by Mr. Tripathy, learned counsel for the petitioner that the Railway Board has enhanced the punishment to one of removal from service. Mr. Ashok Mohanty, learned Standing Counsel for the Railway Administration has also appeard in this case today. Mr. Tripathy prays for permission to withdraw the application and we grant leave to the petitioner to file a fresh application if so advised. We have also heard Mr. Ashok Mohanty, learned Standing Counsel for the Railway Adminis trati on in this case. The application is disposed of as 🐇 withdrawn. Vice Chairman.

Member (Judicial)